

AM

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

...

O.A.No. 392 of 1992

Bhaskar Sharma Applicant.

Versus

Union of India
and others Respondents.

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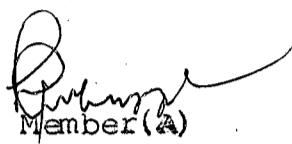
Hon. Mr. Justice U.C.Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member(A)

(By Hon. Mr. Justice U.C.Srivastava, V.C.)

In this case, although time was granted to file counter affidavit but counter affidavit has not been filed. This application is directed against the suspension order. The applicant at the relevant point of time was working as Cleaner under the Assistant Mechanical Engineer, Loco Shop, N.E.Rly. Lucknow. He was suspended vide order dated 26.9.1986. The grievance of the applicant is that more than 5 years have lapsed but the suspension order which was not justified is still continued.. A charge-sheet was given to the applicant on 2.3.1988 for his mis-conduct and mis-behaviour. The reply of the charge-sheet has also been filed by the applicant but thereafter, enquiry has not been proceeded.

2. Accordingly, the respondents are directed to conclude the enquiry against the applicant within a period of three months from the date of communication of this order and the applicant shall also cooperate with the enquiry and in case the enquiry is not concluded within this period, the suspension

order stands quashed. The application is disposed of with the above directions. No order as to costs.


Member (A)


Vice-Chairman

Dt: 30.4.1993

(n.u.)